

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18244/2017

(Arising out of impugned final judgment and order dated 27-03-2015 in CRLA No. 942/1987 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUNENDRA ALIAS MUNNA

Respondent(s)

(IA No.85584/2018-CONDONATION OF DELAY IN FILING and IA No.85587/2018-EXEMPTION FROM FILING O.T. and IA No.85586/2018-CONDONATION OF DELAY IN REFILING)

Date : 16-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Shobha Dikshit, Sr. Adv.
Mr. Pradeep Misra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Issue notice on the application for condonation of delay as well as on the special leave petition, returnable within four weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER